

**ANF-6D**  
**APPLICATION FOR EXIT FROM EOU / EHTP / STP / BTP SCHEME**

(Please see Para 6.18 of FTP)

1. Name & Address of the unit:
2. LOI/LOP/IL No. & Date:
3. Items of manufacture/service:
4. Date of commencement of production:
5. Date of completion of last five year block period
6. Copies of CA certified APRs for the period / year after completion of last five year block including for the current year)
7. Whether as per APRs (as per Sl. No. 6) the unit is NFE positive (attach calculation sheet separately) YES / NO
8. Legal Undertaking in the proforma in **APPENDIX-6E** YES / NO
9. Original LOP and Green Card / RCMC attached with the application YES / NO
10. 'No Dues Certificate' from Central Excise Authorities attached with the application YES / NO
11. Whether any pending foreign exchange Realization; if so, details thereof YES / NO

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|-----|---|----------|
| 12. | Whether any CST reimbursement has been :<br>availed for the raw materials/finished goods lying in<br>stock at the time of exit, if so, details thereof (based<br>on FIFO method)  | YES / NO |
| 13. | In case of Gems and Jewellery unit whether gold<br>and other precious metals, alloys, gems and other<br>materials available for manufacture of Jewellery<br>have been handed over to nominated agency. If so,<br>proof of the same may be attached. | YES / NO |
| 14. | In case of pending appeal against order imposing<br>penalty under FT(D&R) Act, whether bank<br>guarantee for penalty has been furnished.  | YES / NO |

#### **DECLARATION**

1. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
2. I/We fully understand that any information furnished in the application if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
3. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.
4. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph **9.06** of the Policy.

Signature of the applicant

Name

Designation

Telephone No.

Email id:

Seal of the Company

**DECLARATION BY THE CHARTERED ACCOUNTANT**

I certify that information furnished in respect of Sl. No. 12 & 13 is correct as per records maintained by the company.

Signature

Name

Membership No

Seal